

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.109
CP(IB)/71(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

RELIANCE INNOVENTURES PRIVATE LIMITED
Vs
ADANI ELECTRICITY MUMBAI LIMITED

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Advocate a/w.
: Ms. Jyoti A. Singh & Mr. Sakil Ansari, Advocate &
: Mr. Rajiv Chawla, Advocate i/b. AJA Legal
For the Respondent :

ORDER

Learned Counsel for the applicant submits that a further affidavit has been filed qua the status of the claim by the respondent vide inward diary No. 3964 on 08.04.2024, wherein a copy of the communication has been annexed dated 05.04.2024, whereby the applicant / RP has communicated the decision of the respondent on the aspect of the claim of respondent dated 27.10.2023. Summarizing therein, in the absence of any supporting documents substantiating the cost of enforcement as per clause 9.6 of EPA no claim whatsoever is made out by the corporate debtor against the applicant RIPL.

Let notice be issued to the Respondent by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID of the Respondent registered with the MCA within seven days.

The Respondent may file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 10.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)